

to Delhi with effect from the 15th July, 1964. All the complaints so far received relate to chits started before that date. The Act does not cover these old series of chits. However, suitable action will be taken under the Indian Penal Code, wherever necessary.

Fourth Annual Electric Power Survey

491. **Shri Shree Narayan Das:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Fourth Annual Electric Power Survey has been initiated; and

(b) if so, how far the work has progressed?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) Yes.

(b) The work is in progress. The Survey Committee had addressed State Electricity Boards, Private Utilities etc. to furnish estimates of their loads during the Fourth Plan. These have mostly been received and are under examination. It may take about two to three months for the committee to complete the work.

D.A. to Government Pensioners

492. **Shri Shree Narayan Das:**
Shri Bhagwat Jha Asad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Dr. P. Srinivasan:

Will the Minister of **Finance** be pleased to state:

(a) whether the Bharat Pensioners Samaj, an organisation of pensioners, has represented and has asked for parity treatment to them with other employees in the matter of Dearness Allowance as and when that is granted to the employees of Government; and

(b) if so, the reaction of Government thereto?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) The position of Government servants who are in service is different from that of pensioners. The latter in principle are not eligible to the same concessions as are admissible to serving Government employees.

Aid from Aid India Consortium

493. **Shri P. C. Borooah:** Will the Minister of **Finance** be pleased to state:

(a) the percentage and amount of untied aid pledged and authorised by the members of the Aid India Consortium during the first three Plans and how much of it remains unutilised;

(b) how much of the tied aid was pledged and authorised and how much of it remained unutilised; and

(c) the percentage of untied aid which is likely through the Consortium for the 1966-67 plan?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). It is presumed that by untied aid is meant aid that is not tied to projects. Two statements giving the information required in parts (a) and (b) of the question are laid on the Table of the House. [Placed in Library. See No. LT-6535/66].

(c) It is probable that we will get \$900 million as untied i.e., non-project aid for the year 1966-67 from the members of the Aid India Consortium. Since the question of project aid has not been yet settled with the Consortium, the percentage of untied aid cannot be calculated or estimated at this stage.

Interest on U.S. Loans

494. **Shrimati Savitri Nigam:** Will the Minister of **Finance** be pleased to state:

(a) whether any decision has been taken to reduce the rate of interest on U.S. Development Loan Fund as requested by India; and

(b) if so, the nature of the decision taken thereon?